

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 2

Item No.218 – IA/ 453(AHM)2023
In
CP(IB) 562 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Givaudan (India) Pvt Ltd
V/s
Captivate Foods Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 16/08/2023

Coram:

Mr. Mahendra Khandelwal, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : None

ORDER

IA/ 453(AHM)2023

None present for the applicant and for the Respondent

We note that on 30.06.2023 also the applicant had sought adjournment on the ground that the arguing counsel was not available.

In the interest of justice, the matter is adjourned.

List the matter on 05.10.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**MAHENDRA KHANDELWAL
MEMBER (JUDICIAL)**

Sudha